

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Yes, Sir.

(b) The units in the Zones are permitted, on a case by case basis, to sell upto 25 per cent of their production in the domestic tariff area, if the indigenous content in the total cost of material inputs is above the level of 30 per cent, and upto 15 per cent, if the indigenous content is less than 30 per cent. Such units can also supply the goods produced by them to the domestic market against valid import licences. In both cases, the prescribed duties would be applicable.

(c) Government have not taken a decision on the application of the company.

(d) In regard to Export Processing Zones are 100 per cent Export Oriented Units, foreign collaboration for the production is duly permitted including in the sector of consumer goods.

(e) The Government's policy is not to encourage the use of foreign brand name on products meant for sale in domestic market. Under the Foreign Exchange Regulation Act, prior permission of the Reserve Bank of India for use of foreign trade marks is required if such use involves direct or indirect consideration.

#### Setting up of an export production unit by Coca Cola

\*\*2589-F. SHRI DAYANAND SAHAY: Will the Minister of COMMERCE be pleased to state:

(a) whether the Coca Cola Company propose to set up an export production unit for manufacture of certain preparations used in Coca Cola concentrate;

(b) If so, the details of proposal;

\*\*Previously Unstarred Question 2757, transferred from the 2nd December, 1988.

(c) whether the Company has agreed to lower its equity holding down to 40 per cent in terms of FERA;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Yes, Sir.

(b) to (e) The company proposes to manufacture proprietary compound preparations and extracts to be used in the manufacture of concentrates for non-alcoholic beverages. The proposal is to establish a unit wholly owned Subsidiary of the Coca Cola Company for implementing the project. 100 per cent foreign investment is permitted in the Export Processing Zones. No decision has been taken by the Government on this application.

#### Export production units to be set by foreign companies in NOIDA

†2589-G. SHRI BAIKUNTHA NATH SAHU: Will the Minister of COMMERCE be pleased to state:

(a) whether it is a fact that some foreign companies have applied to the NOIDA Export Processing Zone for permission to set up export production units;

(b) if so, which are the names of those foreign companies; and

(c) how far those companies would be able to provide employment if allowed to set up production units there?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a)

†Previously Unstarred Question 2841, transferred from the 5th December, 1988.

and (b) Yes, Sir. The following foreign companies have applied for establishing wholly owned productions units:—

1. M/s. Gateway Design Automation Corp., USA.

2. M/s. World Automated Systems, USA.

3. M/s. Martec Inc, USA.

4. M/s. G. C. Industries Inc., USA.

5. M/s. Standard Jewellery Inc., USA.

6. M/s. Indus Systems, USA.

7. M/s. S. V. T., USA.

8. M/s. Tamana Enterprises, Canada.

9. M/s. Jackal International Co., UK.

10. M/s. Antibiotics Inc., Spain.

11. M/s. Coca Cola, USA.

(c) In terms of the project applications the employment potential is assessed at about 1060.

12.00 Noon

#### PAPERS LAID ON THE TABLE

[The Deputy Chairman in the Chair]

I. Report and Accounts (1987-88) of the centre for environment education, Ahmedabad and related papers

II. Report and Accounts (1987-88) of the society for promotion of wastelands development New Delhi and related papers

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI Z. R. ANSARI): Madam I beg to lay on the Table a copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Accounts of the Centre for Environment Education, Ahmedabad, for the

year 1987-88, together with the Audit Report on the Accounts.

(b) Review by Government on the working of the Centre. [Placed in Library. See No. LT 6987/83 for (a) and (b)].

(ii) (a) Sixth Annual Report and Accounts of the Society for Promotion of Wastelands Development, New Delhi, for the year 1987-88, together with the Auditors' Report on the Accounts.

(b) Review by Government on the working of the Society. [Placed in Library. See No. LT 6808/88 for (a) and (b)].

I. Report and Accounts (1987) of the various regional rural banks and related papers.

II. Report and Accounts (for the year ended the 30th June, 1988) of the Industrial Reconstruct Bank of India Calcutta and related papers.

III. Notifications of the Ministry of Finance (Department of Revenue).

IV. Notification of the Ministry of Finance under General Insurance Nationalisation Business Act, 1972.

V. Notification publishing the national Housing Bank General Regulations, 1988.

VI. Notification of the Govt. of Tamil Nadu.

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): Madam I beg to lay on the Table—

I. A copy each (in English and Hindi) of the Annual Reports and Accounts of the following Regional Rural Banks for the year ended the 31st December, 1987, together with the Auditors' Report on the Accounts:—

(1) Gomti Gramin Bank, Jaunpur.